

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

COCP No.03/Chd/Hry/2018

IN

CP NO. 121/(ND)/2016

RT CP NO. 180/Chd/Hry/2017

In the matter of:

Narender Kumar Jain & Ors. ...Petitioners-Depositors

Vs.

Dr. Anil Jindal, Executive Chairman of ...Respondents.
SRS Ltd. & Ors.

Present: Mr. Eklavya Gupta, Advocate for Petitioners-Depositors.
None for respondents.
Mr. M.S. Pachouri, Registrar of Companies, Punjab and
Chandigarh for Registrar of Companies, NCT of Delhi and
Haryana.

The learned counsel for the petitioner has referred to the summons filed with the affidavit submitted vide Diary No. 2381 dated 09.07.2018 stating therein that respondent No. 1 was served personally and the notice issued to respondent No. 2 has been received back with the report that was not found at the given address. The learned counsel submits that he will take fresh notice to respondent No. 3. Notice to respondent No. 3 be issued afresh for 06.09.2018. The petitioner is directed to collect the notice from the Registry and send the same to respondent No. 3 immediately by Speed Post attaching therewith copy of the petition and the entire paper book.

As regards respondent Nos. 1 and 2, we are satisfied that it is not possible to secure their presence through the ordinary course. The respondent No. 1 and 2 – contemnors be now called through theailable warrants in the sum of ₹ 10,000/- with one surety in the like

amount on 06.09.2018. The applicant shall collect theailable warrants from the Registry and deliver the same in the office of Commissioner of Police, Faridabad for effecting service upon respondent Nos. 1 and 2. The applicants shall file proforma ofailable warrants in the Registry within three days.

In the meantime, the petitioner shall also file affidavit with documents in order to authenticate the list of properties which has been filed in compliance with the previous order.

Sd/-
(Justice R.P. Nagrath)
Member(Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

July, 26, 2018
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